

11.54½ hrs.

COMMITTEE ON SUBORDINATE  
LEGISLATION

## MINUTES

**Shri Krishnamoorthy Rao** (Shimoga): I beg to lay on the Table the Minutes of the Seventeenth and Eighteenth sittings of the Committee on Subordinate Legislation.

11.54½ hrs.

## MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1966, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Nineteenth Amendment) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1966."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (No. 3) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed
- to return herewith the Kerala Appropriation (No. 4) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (No. 5) Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 21st November, 1966, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1966, which was passed by the Lok Sabha at its sitting held on the 21st November, 1966, and transmitted to